

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No. 417
Appeal No. 276/252/ND/2023

IN THE MATTER OF:

Income Tax Officer	...	Appellant
Versus		
Registrar of Companies (Fabrika Industries India Pvt Ltd)	...	Respondent

Under Section 252(1)

Order delivered on 16.04.2024

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)
DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Appellant	: Mr. Puneet Rai, Sr. St. Counsel, Mr. Ashvini Kr, Mr. Rishabh Nangia, Mr. Nikhil Jain, Advs.
For the ROC	: Ms. Jyoti Khurana, Mr. Aakash Sharma, Advs.

HYBRID HEARING (PHYSICAL & VC)

ORDER

At joint request and with the consent of the parties, the matter
is adjourned to **28.05.2024**.

-SD-

DR. SANJEEV RANJAN
MEMBER (TECHNICAL)

-SD-

MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)